

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'G': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER AND
SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER**

**ITA No.6235/DEL/2018
[Assessment Year: 2010-11]**

ACIT, Central Circle-20, ARA Centre, E-2, Jhandewalan Extn. New Delhi-110055	Vs	Smt. Savitri Devi Kohli, C/o- J.K. Handa & Co. K-3/43, DLF Phase-II, Gurgaon, Haryana-122008
		PAN-AKDPK3451C
Revenue		Assessee

Assessee by	Sh. Jagdish Kumar Handa, CA
Revenue by	Sh. Abhishek Kumar, Sr. DR

Date of Hearing	06.12.2022
Date of Pronouncement	06.12.2022

ORDER

PER SHAMIM YAHYA, AM,

This appeal by the Revenue is directed against the order of Id. CIT (Appeals)-27, New Delhi, dated 04.07.2018 for the Assessment Year 2010-11.

2. At the time of hearing, the Id. DR has requested to withdraw the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". It was also submitted by the Id. DR that the Department has also issued Form No.5 to the assessee for the full and final settlement of tax arrears.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the Revenue in case dispute is

not settled as per scheme. The assessee has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed as withdrawn.

4. In the result, appeal of the Revenue stands dismissed.

Order pronounced in the open court on 06TH December, 2022.

Sd/-
[CHANDRA MOHAN GARG]
JUDICIAL MEMBER
Delhi; Dated: 06.12.2022.
Shekhar

Sd/-
[SHAMIM YAHYA]
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi